

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8170/2017

(Arising out of impugned final judgment and order dated 26-05-2017 in CRLA No. 1219/2003 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

VIJAY SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(With Interim Relief and IA No.99827/2017-EXEMPTION FROM FILING O.T. and IA No.109934/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.109938/2017-EXEMPTION FROM FILING O.T. and IA No.135669/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.137762/2017-INTERVENTION APPLICATION and IA No.138182/2017-EXEMPTION FROM FILING O.T.)

Date : 15-12-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MR. JUSTICE UDAY UMESH LALITFor Petitioner(s) Mr. Gopal Subramaniam, Sr. Adv.
Mr. Amrendra Sharan, Sr. Adv.
Ms. Shivali Chaudhary, Adv.
Mr. Talha, Adv.
Ms. Aprajita, Adv.
For M/S. Vidhi InternationalFor Respondent(s) Ms. Aishwarya Bhati, AAG
Mr. Adarsh Upadhyay, Adv.

Mr. M. Shoeb Alam, AOR

UPON hearing the counsel the Court made the following

O R D E R

Heard.

C.B.I. is impleaded as a party respondent which may be put to notice through standing counsel. Cause title be amended accordingly.

List along with SLP(Crl.) NO.....(@Diary No.26418/2017) in January 2018.

(MAHABIR SINGH)
COURT MASTER(PARVEEN KUMARI PASRICHA)
COURT MASTER